

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.7049/2024

(Arising out of impugned final judgment and order dated 06-12-2023 in LPA No.562/2022 passed by the High Court of Punjab & Haryana at Chandigarh)

CHAUDHARY CHARAN SINGH HARYANA
AGRICULTURAL UNIVERSITY & ANR.

Petitioners

VERSUS

MONIKA & ORS.

Respondents

(FOR ADMISSION)

Date : 20-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Manu Mridul, Adv.
Mr. Pratap Singh Rawat, Adv.
Mr. Jitin Chaturvedi, AOR

For Respondent(s) Mr. Jayprakash Bansilal Somani, Adv.
Mr. Nishant Verma, AOR
Mr. Rajnish Kumar, Adv.
Mr. Manoj Kumar Chowdhary, Adv.
Ms. Shisba Chawla, Adv.
Ms. Ekta Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing concluded.
3. Judgment reserved.
4. If any party wishes to file written notes of arguments, it/he may do so within a week from date.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)